

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3266
ANSWERED ON:14.12.2011
PENDING CASES OF RTI
Owaisi Shri Asaduddin

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether pendency of RTI cases is increasing month after month causing inconvenience to the information seekers;
- (b) if so, the reasons therefor;
- (c) whether waiting time for information has increased from six months to 8-10 months;
- (d) if so, the reasons therefor;
- (e) whether due to lack of adequate Information Commissioners coupled with increasing number of RTI applications and not fulfilling the sanctioned staff/strength, the pendency is increasing; and
- (f) if so, the steps taken or being taken by the Government to address these issues?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) to (e): Yes, Madam. Pendency in Central Information Commission has increased from 12,242 on 1st April 2010 to 20,232 on 1st September, 2011. The main reason for increase in pendency is manifold increase in number of RTI applications made to Central Public Authorities and consequent increase in number of appeals/complaints filed with the Commission.

(f): The Central Government has taken several steps like issue of guidelines for the Central Public Information Officers and First Appellate Authorities enabling them to supply information/dispose of first appeal effectively resulting into less number of appeals to the Commission, sanction of additional posts for the Commission etc. The Commission on its part launched a special drive to clear the pendency of appeals/complaints.